

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
GV ANNAI HOSPITAL LLP (UNDER CIRP) OPERATED IN HOSPITAL INDUSTRY AT VILAPAKKAM,
ARCOT, RANIPET DISTIRICT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	G V Annai Hospital LLP LLP No.: AAC6970 PAN: AANFG4810F
2.	Address of the registered office	No.65, Dharmaraja Koil Street, Arcot, Vellore – 632503.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Vellore, Tamil Nadu
5.	Installed capacity of main products/ services	Hospital in G+3 Floors having capacity of 90 Beds, with CT scan, STP, X-Ray and Lab facility.
6.	Quantity and value of main products/ services sold in last financial year	Quantity and value of main products/services sold during the last financial year is NIL .
7.	Number of employees/ workmen	NIL on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained by requesting on email: gvannai.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained by requesting on email: gvannai.cirp@gmail.com
10.	Last date for receipt of expression of interest	July 13, 2025
11.	Date of issue of provisional list of prospective resolution applicants	July 23, 2025
12.	Last date for submission of objections to provisional list	July 28, 2025
13.	Date of issue of final list of prospective resolution applicants	August 07, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	August 12, 2025
15.	Last date for submission of resolution plans	September 11, 2025
16.	Process email id to submit Expression of Interest	gvannai.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The Corporate Debtor is registered as an MSME enterprise under the category 'SMALL'. The Udyam registration is obtained on 12.05.2025

For G V Annai Hospital LLP


P Balasubramanian
Resolution Professional of GV Annai Hospital LLP
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, Sukkaliyur, Karuppampalayam Village,
Karur, Tamil Nadu - 639003

Date: 28.06.2025
Place: Karur

PUBLIC NOTICE

RAVICHANDAR DAVID PALANISAMY, S/o. Palanisamy, Room No. 849, Building No. 16, HB Colony, Yathiv Co-op Housing Society, Sardar Nagar, No. 1, Sion Koliwada, Near GTB Railway Station, Mumbai - 400022 do hereby solemnly affirm and state as follows: My mother **Pooval Palanisamy, W/o. Palanisamy**, residing at Om Shakti Welfare Colony, Road No.29, Opposite Nirmal Industrial Estate, Jai Santosh Nagar, Parel, Mumbai, Sion Mumbai - 400022, is the owner of the property as per sale deed dated 29.06.1964 in Document No. 4329/1964 before Salem Sub-Registrar West Joint - 1. On 01.03.2023 when I was carrying the original document sale deed dated 29.06.1964 in Document No. 4329/1964 within the jurisdiction of Annadanapatti Police Station, I lost the original sale deed of my mother in Document No. 4329/1964. From them on I have been searching for the above mentioned document in Salem and at Mumbai. Any person who finds the document, hereby kindly requested to handover the above mentioned document to my Advocate B. Divan Mohideen, B.Com, B.L., having office at Mehar Manzil, D.No. 159, Plot No. 101-102, Sankar Nagar, Salem - 636007. (Cell: 94432 39555)

RAVICHANDAR DAVID PALANISAMY, Salem Dt, Tamil Nadu. Cell : 93244 01811



NMDC Steel Limited

Post Nagarnagar(Bastar)Chhattisgarh-494001

CIN:U27310CT2015GO1001618.

E-mail: nslncontracts@nmcdc.co.in; gajendrasethiya@nmcdc.co.in; csn@nmcdc.co.in

OPEN TENDER ENQUIRY

NMDC Steel Limited, Nagarnagar, invites sealed tenders in two bid system for the following:

Name of Work: Construction of Civil Miscellaneous works as concreting, fencing and Hiring of Machineryes etc. for development of Coil Yards, Railway Pathways and other works at NSL

Tender No & Date: NSL/CONTRACTS/CON/701/Civil Miscellaneous/2025/6760 Dated: 28.06.2025, last date & Time for submission of offers as **25.07.2025 by 02.30 PM**

Tender documents can be downloaded from websites www.nmcdc.co.in or www.eprocure.gov.in in tender section. **HOD(Contracts)**

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3. URL of website	Not Available
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5. Installed capacity of main products/ services	Hospital in G+3 Floors having capacity of 90 Beds, with CT scan, STP, X-Ray and Lab facility.
6. Quantity and value of main products/ services sold in last financial year	Quantity and value of main products/services sold during the last financial year is NIL.
7. Number of employees/ workmen	NIL on Insolvency Commencement Date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained by requesting on email: gvannai.crp@gmail.com
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For G V Annai Hospital LLP
P Balasubramanian
Resolution Professional of GV Annai Hospital LLP
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025

Date:28/06-2025
Place: Karur

85/3, Sukkaliyur, Karurampalayam Village,
Karur, Tamil Nadu - 639003

ASSAM POWER GENERATION CORPORATION LIMITED

NOTICE INVITING TENDER

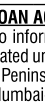
E-Tenders are invited from the intending contractors/firms/suppliers for execution of "Supply, Installation, Testing and Commissioning of New Energy Meters and other associated accessories required for the purpose of Energy Accounting at Karbi Langpi Hydro Electric Project (KLHEP), APGCL." required in Assam Power Generation Corporation Limited under the Department of Power, Govt. of Assam. An amount of INR 15,500.00 is to be submitted as EMD/Bid Security. The Tender documents can be downloaded from www.assamtenders.gov.in from 28/06/2025 (10:00 hours).

- The last date of submission of tender document is on 21-07-2025 (12:00 Hrs)
- The bids will be opened online on e-procurement portal on 22-07-2025 (12:00 Hrs)

The TIA reserves the right to accept or reject any bid/tender, and to cancel/annul the bidding process and reject all bids at any time prior to contract award.

Name of the TIA: Chief General Manager (Gen), APGCL
Address of the TIA: 3rd Floor Bijullee Bhawan, Paltanbazar, Guwahati-1

Sd/- Chief General Manager (Gen)
APGCL, Bijullee Bhawan, Guwahati -1



TATA CAPITAL LIMITED

Tower A, 11th Floor, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra-400013,
Branch Address: Centennial Square, 1st Floor, No.6A, Dr Ambedkar Salai, Kodambakkam, Chennai-600024.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) R/w Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) r/w Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

LOAN ACCOUNT NO. TCFLA0404000011968415: Mr. MUNUSWAMY A.

This is to inform that **Tata Capital Ltd. (TCL)** is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 and a branch office amongst other places at **Tamil Nadu** ("Branch"). That vide Orders dated **24.11.2023**, the National Company Law Tribunal (NCLT) Mumbai has validly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata Cleantech Capital Limited ("TCCCL") as transferees and Tata Capital Limited ("TCL") as transferee under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, rights, benefits, interest, duties, obligations, liabilities, contracts, agreements, securities etc. w.e.f. **01.01.2024**, in pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof. Notice is hereby given to the public in general and in particular to the below Borrower/ Co- Borrower that the below described immovable property mortgaged to **Tata Capital Limited (Secured Creditor/TCL)**, the Possession of which has been taken by the Authorised Officer of Tata Capital Limited (Secured Creditor), pursuant to notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) (No. 54 of 2002). The following immovable properties will be sold on **23rd Day of July, 2025** on "As is where is basis" & "As is what is and whatever there is & without recourse basis". Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a sum of Rs. 26,93,402/- (Rupees Twenty Six Lakh(s) Ninety Three Thousand Four Hundred Two Only) vide Loan Account No. TCFLA0404000011968415 as on 21-June-2025 under Borrower & Co-Borrowers/ Guarantors i.e. (1) Mr. Munuswamy A./ S/o. Anandan, No. 74, Main Road Post Office, Kavanoor Village, Narasingapuram, Ranipet, Tamil Nadu- 631004; (2) Mrs. Mahalakshmi Munuswamy, W/o. Mr. Munuswamy A., No. 74, Main Road Post Office, Kavanoor Village, Narasingapuram, Ranipet, Tamil Nadu- 631004; (3) M/S. M V Traders represented by its Proprietor Mr. Munuswamy A., No 74 Main Road Kavanoor Village, Arakkonam, Tamil Nadu- 631004; (4) Mr. Munuswamy A./ S/o. Anandan, M V Traders, No 74 Main Road, Kavanoor Village, Arakkonam, Tamil Nadu- 631004.

Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at **2.00 P.M.** on the said on **23rd Day of July, 2025** by TCL, having its branch office at **Centennial Square, 1st Floor, No.6A, Dr Ambedkar Salai, Kodambakkam, Chennai- 600024**.

The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the **TATA CAPITAL LIMITED till 5.00 P.M.** on the said **22nd Day of July, 2025**.

Description of Secured Asset	Type of Possession Constructive Physical	Reserve Price (Rs)	Earnest Money (Rs)
All that piece and parcel of the property bearing Door No. 87, Ramapuram Village, Thiruthani Taluk, Tiruvallur District, comprised in Sy No. 237/1A2, New Sy No. 237/12B and Sy No. 237/12B1, measuring 13 cents or 5668 sq ft, together with building thereon and amenities and the land bounded on the North by: Arakkonam to Kanakamma Chathiram Road; South by: Land belongs to Mr. Ganesan (S No. 273/13); East by: Land belongs to Mr. Jagadeesan (S No. 273/12B2); West by: Land belongs to Mr. Lakshmanapillai (S No. 273/11). Measuring East to West on the Northern Side- 99 Feet; East to West on the Southern Side- 99 Feet; North to South on the Eastern Side- 57½ Feet and North to South on the Western Side- 57½ Feet, situated within the Sub Registration District of Thiruthani and Registration District of Thiruvallur.	Physical	Rs. 35,38,000/- (Rupees Thirty Five Lakh(s) Thirty Eight Thousand Only)	Rs. 3,53,800/- (Rupees Three Lakh(s) Fifty Three Thousand Eight Hundred Only)

The description of the property that will be put up for sale is in the Schedule. Movable articles/House hold inventory if any lying inside and within secured asset as described above shall not be available for sale along with secured asset until and unless specifically described in auction sale notice. The sale will also be stopped if, amount due as aforesaid, interest and costs (including the cost of the sale) are tendered to the "Authorized Officer" or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid. At the sale, the public generally is invited to submit their tender personally. No bidder or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid, for acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal <https://auctn.samil.in> on **23rd Day of July, 2025** between **2.00 PM to 3.00 PM** with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "**TATA CAPITAL LIMITED**" payable at Chennai. Inspection of the property may be done on **11th Day of July, 2025** between **11.00 AM to 5.00 P.M.**

Note: The intending bidders may contact to Tata Capital Limited at Mobile No. +91-8691005238 / Authorized Officer Mr. Rakesh Dawny Kokkattu; Email id: rakesh.kokkattu@tatacapital.com and Mobile No. +91-6282658079.

For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e. <http://www.tatacapital.com/content/dam/tata-capital/pdf/e-auction/tcsls/2nd-E-Auction-Sale-Notice-Newspaper-Publication-MUNUSWAMY-A-TCFLA0404000011968415.pdf>

Place- Chennai (Tamil Nadu) **Sd/-, Authorized Officer,**
Tata Capital Limited

Date- 28-06-2025

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)	Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.			
NOTICE OF SALE THROUGH PRIVATE TREATY				
SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)				
The undersigned as Authorized Officer of Jana Small Finance Bank Limited has taken over Possession of the schedule property under the SARFAESI Act. The Authorized Officer of Jana Small Finance Bank Limited, had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within Fifteen (15) Days from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues. Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice. 3. In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time. 4. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 5. The Bank reserves the right to reject any offer of purchase without assigning any reason. 6. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property. 7. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.				
Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	342394340000811	1) Mr. Lashmi Narayanan T, S/o. Thamilarasu, 2) Mrs. Samathi T, W/o. Thamilarasu	12-07-24, Rs.7,16,94,93.6 (Rupees Seven Lakhs Sixteen Thousand Nine Hundred and Forty Nine and Sixty Three Paise only) as of 08-07-2024	Rs.4,00,000/- (Rupees Four Lakhs only)
Details of Secured Assets: All that piece and parcel of the Flat, bearing Flat No.3 in Ground Floor, Measuring an extent of 24.40 Sq.mtr. or 262.5 Sq.ft., of the Building in Block No.2 at LIG Flats, Thirumullaivoyal Scheme Erected on the Land and Proportionate Land Area Measuring 392 Sq.ft., Comprised in S.No.618 Part & 620 Part, situated at No.16, Thirumullaivoyal Village, Ambattur Taluk, Thiruvallur District, situated at within the Sub-Registration District of Ambattur in the Registration District of North Chennai and Bounded on: North by: Flat No.2/10, South by: Flat No.2/2, East by: Flat No.2/4, West by: Block No.3.				
The aforesaid Borrower/s Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned herein above by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets. Correspondence Address: Mr. S. Durai Murugan (Mob. No.9841638849), Email: durai.murugan@janabank.com & Mr. Ranjan Naik (Mob. No.6362951653), Email: ranjan.naik@janabank.com. Jana Small Finance Bank Ltd., Branch Office: No.28/36, First Floor, Southwest Boag Road, T Nagar, Chennai-600017.				
Date: 28.06.2025, Place: Chennai			Sd/- Authorized Officer, Jana Small Finance Bank Limited	

Navigate markets with focused insight.

Get daily
sector trends,
market movers, and
sharp insights —
every day with
The Compass in
Business Standard.

To book your copy,
SMS **reachbs** to
57575 or email
order@bsmail.in



Business Standard
Insight Out

